

Central Administrative Tribunal
Principal Bench

O.A.No.1019/97

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 26th day of March, 1998

1. Surender Kumar
s/o Shri Nanoo Ram
r/o H.No.225, Village Sanot
P.O.Narela
Delhi - 110 040.
2. Devender Kumar
s/o Shri Ram Charan Singh
r/o A-5/80, Rajbir Colony
Gadoli
Delhi - 96.
3. Mahabir Singh
s/o Shri Prita Singh
r/o A-381
Dakshinpuri
New Delhi. ... Applicants

(By Shri A.K.Bhardwaj, Advocate)

Vs.

1. Union of India through
The Secretary
Planning Commission
Yojna Bhawan
New Delhi.
2. The Deputy Chairman
Planning Commission
Yojna Bhawan
New Delhi.
3. The Section Officer
Planning Commission
Room No.415
4th Floor, Yojna Bhawan
New Delhi. ... Respondents

(By Shri V.K.Mehta, Advocate)

O R D E R (Oral)

Hon'ble Shri R.K.Ahooja, Member(A)

The applicants state that they have worked as Casual Labour in the Planning Commission for the last five years but they have not been considered for grant of temporary status.

On

2. Today when the matter came up for hearing, the learned counsel for the respondents submitted that Applicant No.2 and 3 have already been conferred temporary status on the basis of the period of service rendered by them in terms of Office Memorandum No.51016/2/90-Estt.(C) dated 10.9.1993. In so far as Applicant No.1 is concerned, he has not completed the requisite number of 206 days in a year and therefore, he could not be given similar status. Shri V.K.Mehta, learned counsel for the respondents fairly stated that as and when Applicant No.1 becomes eligible, he will also be considered for grant of temporary status.

3. This position is admitted in so far as Applicants No.2 and 3 are concerned, by the learned counsel for the applicant. However, in respect of Applicant No.1 the learned counsel for the applicant submits that as he has been working since 1996 continuously he has also completed the required period for grant of temporary status.

4. In view of the above submission, it would be proper that Applicant No.1 makes a representation to the respondents giving full details of his period of his engagement. If that is done the respondents will consider and dispose of the same within a period of six weeks from the date of receipt of a copy of such representation.

The OA is disposed of as above. No costs.

R.K.Ahoch
(R.K.Ahoch)
Member(A)

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